

SHRI ARANGIL SHREEDHARAN: Sir, the only constitutional provision that my hon. colleague points out is about obtaining the prior permission of the President before the introduction of this Bill.

After obtaining the approval of Cabinet to the proposed amendment to the Rubber Act, 1947, the draft Bill as well as the Statement of Objects and Reasons were submitted to the Ministry of Law on 29th June, 1990.

The Ministry of Law had returned the draft amendment Bill as well as the Statement of Objects and Reasons, after duly vetting the same, on 10th July, 1990. Subsequently, the authenticated copy of the Bill and the Statement of Objects and Reasons were sent to the Ministry of Law on 20th July, 1990. Simultaneously, approval of the President was also sought for the introduction of this Bill and letter to this effect was sent to the Secretary to the President on 20th July, 1990 and notice for the intention to move for leave to introduce this Bill was sent to the Secretary-General, Lok Sabha on 20th July, 1990. Copies of the Draft Bill to be introduced along with the Statement of Objects and Reasons and relevant extracts of Rubber Act, 1947 were also sent. So, the assent of the President has been received before the introduction of this Bill. About the prices, we are as much concerned about the cultivators as Mr. Thomas. We are second to none in defending the rights of the cultivators.

MR. SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted

SHRI ARANGIL SHREEDHARAN: Sir, I introduce the Bill.

14.34 hrs.

ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS BILL*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move:

"That leave be granted to introduce a Bill to enable certain special powers to be conferred upon members of the armed forces in the disturbed areas in the State of Jammu and Kashmir."

MR. DEPUTY SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to enable certain special powers to be conferred upon members of the armed forces in the disturbed areas in the State of Jammu and Kashmir."

PROF. N.G. RANGA (Guntur): Sir, I take very strong exception to the introduction of this Bill at this stage. This Bill gives drastic powers to the military armed forces and the police force in Kashmir. They should have anticipated the need for it long before the summer has overtaken us. He says during summer, so many people would...

(Interruptions)

MR. DEPUTY SPEAKER: It is not for me to tell you. At this point of time, it is the legislative competence which can be discussed.

PROF. N.G. RANGA: I am making a brief statement opposing it.

MR. DEPUTY SPEAKER: At this time, you can oppose it only to say that this House has no legislative competence.

PROF. N.G. RANGA: I do not propose to go into details.

14.37 hrs.

MR. DEPUTY SPEAKER: You can do it later on.

PROF. N.G. RANGA: Some other Members have also give notice.

MR. DEPUTY SPEAKER: They have also to say that this House has no legislative competence.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to enable certain special powers to be conferred upon members of the armed forces in the disturbed areas in the State of Jammu and Kashmir."

The motion was adopted

SHRI MUFTI MOHAMMAD SAYEED: I introduce the Bill.

14.36 hrs.

STATEMENT REGARDING ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS ORDINANCE 1990

[English]

THE MINISTER OF THE HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving resorts for immediate legislation by the Armed Forces (Jammu and Kashmir) Special powers ordinance, 1990. [Placed in Library. See. No. LT 1167/90]

MATTERS UNDER RULE 377

(i) **Need to declare Bangalore, Tellicherry Road a National Highway**

[English]

SHRI BASAVA RAJESWARI (Bellary): The State Government of Karnataka had requested the Central Government several times for declaring the Bangalore-Tellicherry Road a National Highway. The State Government had written to the Central Government urging that the road via Mysore and Hunsur should be declared a National Highway in view of the heavy traffic on this road. The State Government is still awaiting Central funds for the repair of the 140 year old Shimsha bridge that links Somanahalli and Shivapura at Maddur in Mandya district. The matter has been pending with the Union Government for long and there is a great need for declaring the Bangalore-Tellicherry Road as a National Highway which will be beneficial to Karnataka State. As such, I urge upon the Union Government to kindly take a final decision in this regard.

(ii) **Need to set up LPG distribution network in the tribal, Semi-Urban regions of Araku and Anantgiri in Visakhapatnam**

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): The tribal, semi-urban regions of Araku and Anantgiri in Visakhapatnam are to this day not served by any LPG distribution system. Most of the inhabitants, of over 60,000 population, are forced to use fire-wood and other fuels which contribute to deforestation and subsequent environmental degradation. It is imperative that an LPG distribution network to serve this region is immediately set up. This will go a long way in ensuring ecological balance of the region while giving the inhabitants basic amenities and benefits of our progress. Such LPG networks should also be set up in other tribal and hill areas of the country as alterna-